Government of India Act and the present. Sir, I don't think there is any constitutional objection to this.

MR. SPEAKER : The question is

"That leave be granted to introduce the Constitution (Thirty-eighth Amendment) Bill."

The motion was adopted.

SHRI YESHWANTRAO CHAVAN : Sir, I introduce* the Bill.

---

13 42 hrs.

RE. INCIDENT AT ALLAHABAD

MR. SPEAKER : Shri Atal Bihari Vajpayee. You will get two minutes.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : 18 मार्च को इस सदन में उस पिस्तोलधारी युवक के बारे में चर्चा हुई थी जो अलाहाबाद हाई कोर्ट में पकड़ा गया था। चर्चा के दौरान गृह मंत्री महोदय ने कहा था कि वह शीघ्र ही सारी जानकारी इकट्ठी करेंगे और सदन को उससे अवगत कराएंगे। मैं श्री ब्रम्हानन्द रेड्डी के भाषण से एक अंश उद्धृत करना चाहता हूं।

"Sir, as I have already submitted, the information at my disposal is meagre and I want to assure the House that I would take the earliest opportunity to inform the House about fuller information that I will be able to get."

13.43 hrs

[MR. DEPUTY SPEAKER *in the Chair*]

आज 21 अप्रैल है और अभी तक गृह मंत्री जी की ओर से कोई बयान नहीं दिया गया है, सदन को विश्वास में नहीं लिया गया है। इस बीच में कुछ नए तथ्य और अगर मैं कहूं तो गलत न होगा कि सनसनीखेज तथ्य हमारे सामने आए हैं। जिन श्री गोविंद मिश्र को इलाहाबाद में हाई कोर्ट की इमारत में गिरफ्तार किया गया था उन्होंने अपने दैनिक अखबार "श्रीविजय" में प्रधानमंत्री जी के नाम एक खुला पत्र लिखा है जिस का शिर्षक है गोविंद मिश्र काण्ड की कहानी, गोविन्द मिश्र की जबानी। श्री गोविन्द मिश्र का कहना यह है कि वह 18 मार्च को इलाहाबाद हाई कोर्ट में गए यह सूचना प्राप्त करने के बाद उन्हें कि पास दिया जाएगा और उत्तर प्रदेश के सूचना विभाग के एक अधिकारी के साथ इमारत में गए। उन से कहा गया कि पास तैयार है और आप उपर जाइये, रजिस्ट्रार के दस्तखत होने बाकी है और पास आपको दे दिया जाएगा। बाद में जब वह उपर पहुंचे इजाजत ले कर —

MR. DEPUTY SPEAKER : I think the Home Minister must have read that. If not the Minister, at least the Home Ministry must have scanned all these things. Anyway, you only raise the point.

श्री मधु लिमये (बाका) : होम मिनिस्टर कहां पढ़ते हैं ? वह कुछ नहीं पढ़ते।

श्री अटल बिहारी वाजपेयी : होम मिनिस्टर बयान देने के लिए सदन में क्यों नहीं आ रहे हैं ? श्री गोविन्द मिश्र का यह भी कहना है कि यह खबर कि वह वकील के कपड़े पहन कर गया था बिल्कुल गलत है। उन्होंने इस खबर को भी गलत बताया है कि मेरी पिस्तौल में कारतूस भरे हुए थे। उतना ही नहीं श्री गोविन्द मिश्र कहते हैं कि मैं कांग्रेस पार्टी के लिए काम करता रहा हूं और उत्तर प्रदेश के मुख्य मंत्री श्री बहुगुणा के कहने पर कांग्रेस पार्टी के लिए काम करता था। यह अखबार है "श्री विजय"। इस में आप देखें एक ज्ञापन छपा है जिस में श्री बहुगुणा और श्रीमती इंदीरा गांधी के साथ साथ चित्र है और यह विज्ञापन उत्तरप्रदेश के सूचना विभाग ने दिया हुआ है। मेरा निवेदन है कि गृह मंत्री इस सदन को तथ्यों से अवगत कराए।

श्री मधु लिमये : मेरा प्वाइंट आफ आर्डर है। यह सवाल श्री जनेश्वर मिश्र ने और मैंने भी उठाया था। मेरा प्वाइंट आफ आर्डर यह है कि गलत जानकारी के आधार पर अगर सदन में कोई प्रस्ताव रखा जाता है और, सदन को मोबीलाइज करके अगर वह पारित किया जाता है तो क्या सदन की कार्रवाई के अनुसार—

---

*Introduced with the recommendation of the President.

[श्री मधु लिमये]

The motion was adopted on the basis of wrong information supplied by the Minister. The whole House was misled.

MR. DEPUTY-SPEAKER : Kindly tell me, is that a point of order.

SHRI MADHU LIMAYE : Yes. I want to know whether a question of privilege arises. I want your ruling on that.

MR. DEPUTY-SPEAKER : This is different thing altogether.

श्री मधु लिमये : पूरे सदन को गधा बनाया गया है और आप कहते हैं कि कोई सवाल नहीं उठता है । We have been made the laughing stock of the whole country.

MR. DEPUTY-SPEAKER : You have raised a point.

श्री मधु लिमये : सब लोग हसते है। लोग पूछते है कि आपको कैसे बेवकूफ बनाया जाता है ।

Mr. DEPUTY-SPEAKER : You have raised a point and you want me to give a ruling. Therefore, listen. Do not get involved in an altercation with another Member.

MR. Vjapayee has raised a point with the permission of the Speaker and I think his main contention is that the Home Minister has...

SHRI MADHU LIMAYE : Has duped the House.

MR. DEPUTY-SPEAKER :..delayed in coming forward with a full statement. In saying that you have brought a few things. Some of these things have already been published in many Papers.

SHRI MADHU LIMAYE : No.

MR. DEPUTY-SPEAKER : Yes, I have read them myself.

SHRI MADHU LIMAYE : They were raised here.

MR. DEPUTY-SPEAKER : I have read them in the papers and I also believe and trust that the Home Minister who is in charge of this must be reading all these things.

SHRI MADHU LIMAYE : No. Completely wrong assumption.

MR. DEPUTY-SPEAKER : Before coming to this House at 10 O'clock I have read all the seven dailies from cover to cover.

SHRI PILOO MODY (Godhra) : You have nothing else to do.

PROF. MADHU DANDAVATE (Rajapur) : Do not expect the same quality in others.

MR. DEPUTY-SPEAKER : I hope the Home Minister does the same thing. It is for the Home Minister to take note of all these.

With regard to Mr. Limaye he has raised a point of order. Therefore, I had to listen. But I must say that it is no point of order, as far as it relates to the point raised by Mr. Vajpayee. You have raised some other issue. You can come forward with some other motion, but not on a point of order.

SHRI VASANT SATHE (Akola) : I protest against the words used in regard to the entire House. He can refer to himself. I do not mind, but not to others.

MR. DEPUTY-SPEAKER : What is the word, I do not know.

SHRI VASANT SATHE : If you have not heard, foreget about it.

13.48 hrs.

RE. DEMANDS OF PHARMACEUTICAL WORKERS AND MEDICAL REPRESENTATIVES

*SHRI DINEN BHATTACHARYYA (Serampore) : On 7th October, 1974, a charter of demands was presented by the All India Chemical and Pharmaceutical Employees Federation, representing thousands of Chemical and Pharmacetical employees, to the Labour Minister of the Government of India. Up till now there has been no response from the Government of India in this regard. Having no alternative left, the All India Chemical and Pharmaceutical Employees Federation decided to demonstrate before Parliament today and several thousand employees have reached here and they are even courting arrest by violating section 144. Though they made their demand on 7th October, no discussion has been held with them. So, you kindly see that the Government arranges immediately to talk with these employees.